GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.677 TO BE ANSWERED ON 20.07.2018

REGISTRATION OF NRI MARRIAGES

677. SHRI RAM CHARITRA NISHAD:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) whether the Government has issued any instructions/orders that all Non-resident Indian (NRI) marriages solemnized in India need to be registered within a specific time period and if so, the details thereof; and
- b) whether the Government also proposes to impose any penalty or restrictions like non-issuance of passport/visa for non-registration of NRI marriages and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR)

(a) & (b): Compulsory registration of marriage of all NRIs within specific time period was part of decision taken in a meeting chaired by Hon'ble Minister of External Affairs on 6th November, 2017. Consequential action in case of non registration of NRI marriages within a specific time period includes possibility of revocation and suspension of passport.
